

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.530/2021

This the 09th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Kumar Saumya,
S/o Hira Kant Jha,
R/o- Block A-103, Vatayan Enclave,
Hanuman Nagar, Booty More,
Ranchi-834009.
UPSC Roll NO. 865489,
Age 29 years.

...Applicant

(By Advocate: Mr. Sai Deepak J.)

VERSUS

Union Public Service Commission,
Through the Secretary,
Dholpur House,
Shahjahan Road,
New Delhi – 110069.

...Respondent

(By Advocate: Mr. Naresh Kaushik)



ORDER (Oral)**Justice L. Narasimha Reddy:**

The applicant responded to the notification issued by UPSC for Civil Services Examination, 2020. In the application form, the name of the father of the applicant herein was shown as the name of the candidate. Admit card was also generated accordingly. On the basis of that admit card, the applicant is said to have been taken part in the Preliminary, and Main examinations. At that stage, it was noticed that there is a discrepancy as regards the very name of the applicant in the application form. Thereby the UPSC issued a notice to the applicant on 27.01.2021 stating that the name of the father of the applicant was shown as the name of the candidate. In his reply, the applicant stated that it was an inadvertent mistake. The UPSC passed an order dated 23.02.2021 cancelling the candidature of the applicant by the citing the relevant provision. This OA is filed challenging the said order.

2. The applicant contends that due to inadvertence and anxiety, he entered the name of his father and as soon as he noticed this mistake when the admit card was downloaded, he made a representation bringing it to the notice of the UPSC. It is also stated that no prejudice can



be said to have been caused to anyone, in case the minor error is corrected.

3. We heard Mr. Sai Deepak J., learned counsel for the applicant and Mr. Naresh Kaushik, learned counsel for the respondent.

4. The Civil Services Examination happens to be the one, at the highest competitive level, in the country. Obviously, for that reason the rules are framed and the procedure is prescribed in such a way that hardly there exists any scope for even a minor mistake. At every stage, the candidates are required to be very attentive and careful; that includes the filling up the application form. A note of caution is also added to the effect that any mistake may entail in the cancellation of the candidature and suppression of relevant facts may also invite penal action.

5. The entering of the name happens to be the first and foremost task, by a candidate who applies. The attention is extended to be at its full, since it is the beginning. It is just un-understandable as to how, the applicant has chosen to enter the name of his father, as the name of the candidate. What is more curious is that the same name is entered in the column pertaining to father's name. The result is that the name of the applicant did not figure anywhere. For all



practical purposes, he is a stranger if not nobody, to the application form. If at all anyone, it is only the father of the applicant, who can pursue the remedy either in the context of correction or otherwise.

6. Just on the basis of photograph of the applicant herein, he was permitted to take part in the examination. The UPSC reserves to itself, the right to conduct detailed verification of identity and other particulars, only in case the candidates are in the range of selection, after conducting the preliminary and main examination. Any amount of explanation by the applicant for his name not being there in the application form, would not be of any use at all.

7. Reliance is placed upon the judgments of Hon'ble High Court of Delhi in ***W.P.(C) 11642/2016 and CM No.45868/2016 Ajay Kumar Mishra Vs. Union of India and W.P.(C) 8415/2018 and CM No.32327/2018 Anuj Pratap Singh Vs. UPSC and Ors.*** In those cases, a minor error occurred about the date of birth. That was always subject to the verification with reference to the relevant certificates. The judgment would not be of any use to the applicant when the very name of the candidate for the examination is of a different person, in the application form.



7. We do not find any merit in the OA and the same is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Vinita/lg/ankit/sd/akshaya/